

MINUTES OF THE MEETING No. 46/09 dated 11.2.2009 UNDER THE CHAIRMANSHIP OF Shri S.K. Prasad, Addl.DGFT.

The 46/09 meeting of Advance Licensing Committee was dated 11.2.2009 under the Chairmanship of Shri S.K. Prasad, Addl. DGFT.

The Committee first considered minutes of the ALC Meeting No.45/09 for confirmation and confirmed and adopted the same without any change.

Case No A-104 NC No.46/09 Dated 11.2.09	M/s. Universal Oleoresins, Cochin F.No.01/85/162/062 /AM08/DES-IV RLA F.No.10/24/40/141/AM07 Lic.No.1010026076 Dated 21.3.07
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 18.3.2009.

Case No A-105 NC No.46/09 Dated 11.2.09	M/s Bhogale Coating & Paints (P) Ltd, Mumbai F.No.01/83/50/98 /AM07/DES-IV RLA F.No.03/94/40/461/AM07 Lic.No.0310393025 dated 4.8.06
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of C&PC (PC. Div.). Accordingly the case may be re-listed on 18.3.2009.

Case No A-106 NC No.46/09 Dated 11.2.09	M/s Surya International Ltd, Ahmedabad F.No.01/83/50/17 /AM08/DES-IV RLA F.No.08/24/40/347/AM07 Lic.No.0810064076 dated 3.4.07
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the MSME. Accordingly the case may be re-listed on 18.3.2009.

Case No M-391 NC No.46/09 Dated 11.2.09	M/s Hi-tech Inks (P) Ltd, Mumbai F.No.01/83/50/1577 /AM08/DES-IV RLA F.No.03/94/40/855/AM08 Lic.No.0310450551 dated 16.11.07
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The Committee considered the case as per agenda and in the light of written comments of DIPP forwarded vide their U.O. No.Nil dated 11.2.2009 and decided to approve this case as under:-

Export Item

S.No.	Description of Item	Quantity
1.	Printing Ink Concentrate Yellow (pigment content minimum 25% solid resin content minimum 20%)	78000 Kg

Import Item

S.No.	Description of Item	Quantity
1.	Pigment Yellow	19500 Kg
2.	Nitro Cellulose	15600 Kg
3.	Normal Propyl Alcohol	11700 Kg
4.	Ethyl Alcohol (denatured)	28860 Kg
5.	Printing Ink Additive	2340 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-392 NC No.46/09 Dated 11.2.09	M/s Hi-tech Inks (P) Ltd, Mumbai F.No.01/83/50/126 /AM09/DES-IV RLA F.No.03/94/40/837/AM08 Lic.No.0310449752 dated 8.11.07
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The Committee considered the case as per agenda and in the light of written comments of DIPP forwarded vide their U.O. No.Nil dated 11.2.2009 and decided to approve this case as under:-

Export Item

S.No.	Description of Item	Quantity
1.	Printing Ink Concentrate Blue (pigment content minimum 25% solid resin content minimum 13%)	65000 Kg

Import Item

S.No.	Description of Item	Quantity
1.	Pigment Blue	16250 Kg
2.	Nitro Cellulose Binder (containing solid resin 65 to 70%)	13000 Kg
3.	Normal Propyl Alcohol	9750 Kg
4.	Ethyl Alcohol (denatured)	24050 Kg
5.	Additive (tax mole ISO BUTYRATE)	1950 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-393 NC No.46/09 Dated 11.2.09	M/s Shyam Chemical Impex, Bangalore F.No.01/83/50/140 /AM08/DES-IV RLA F.No.07/24/40/892/AM07 Lic.No.0710051312 dated 18.4.08
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 18.3.2009.

Case No M-394 NC No.46/09 Dated 11.2.09	M/s Artek Surfin Chemical Ltd, Mumbai F.No.01/87/50/602 /AM07/DES-IV RLA F.No.03/94/40/384/AM07 Lic.No.0310390807 dated 24.7.06
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 18.3.2009.

Case No M-395 NC No.46/09 Dated 11.2.09	M/s Artek Surfin Chemical Ltd, Mumbai F.No.01/83/50/1036 /AM08/DES-IV RLA F.No.03/94/40/1172/AM07 Lic.No.0310420164 dated 20.2.07
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 18.3.2009.

Case No M-396 NC No.46/09 Dated 11.2.09	M/s Swastic Auto Industries, N. Delhi F.No.01/83/50/1947 /AM08/DES-IV RLA F.No.05/24/40/259/AM08 Lic.No.0510207196 dated 6.8.07
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The Committee considered the case as per agenda and in the light of written comments of DIPP forwarded vide their U.O. No.Nil dated 11.2.2009 and decided to approve this case as under:-

Export Item

S.No.	Description of Item	Quantity
1.	Asbestos Free Brake Lining containing (a) Phenolic Resin minimum 20% (b) Fiberglass minimum 9%	80000 Kg

	(c) Nitrile Rubber minimum 1%	
2.	Asbestos Moulded Non-Metalic Lining containing (a) Phenolic Resin minimum 25% (b) Asbestos minimum 70%	200000 Kg
3.	Asbestos Free Roll Lining containing (a) Phenolic Resin minimum 16% (b) Fiberglass minimum 20% (c) Nitrile Rubber minimum 3%	40000 Kg
4.	Asbestos Moulded Brake Lining (Rubberised with Nitrile Rubber containing (a) Asbestos minimum 70% (b) Nitrile Rubber minimum 20%	80 MT

Import Item

S.No.	Description of Item	Quantity
1.	Phenol	17600 Kg
2.	Formaldehyde	17600 Kg
3.	Fibreglass Chopped Strands	7600 Kg
4.	Acrylonitrile Butadiene Rubber/Nitrile Butile Rubber	840 Kg
5.	Phenol	50000 Kg
6.	Formaldehyde	50000 Kg
7.	Asbestos Raw in Different Grades/Asbestos Yarn	140000 Kg
8.	Phenol	6680 Kg
9.	Formaldehyde	6680 kg
10.	Fiberglass Chopped Strands	8400 Kg
11.	Acrylonitrile Butadiene Rubber/Nitrile Butile Rubber	1470 Kg
12.	Asbestos Raw in different Grades/Asbestos Yarn	56.000 MT
13.	Nitrile Butadine Rubber (NBR)	17.600 MT

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-397 NC No.46/09	M/s K.V. Fire Chemicals (I) Pvt. Ltd., Mumbai F.No.01/82/50/1146 /AM07/DES-IV
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Dated 11.2.09	RLA F.No.03/94/40/445/AM07 Lic.No.0310403873 dated 12.10.08
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 18.3.2009.

Case No M-398 NC No.46/09 Dated 11.2.09	M/s K.V. Fire Chemicals (I) Pvt. Ltd., Mumbai F.No.01/82/50/1029 /AM07/DES-IV RLA F.No.03/94/40/482/AM07 Lic.No.0310401152 dated 26.9.08
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 18.3.2009.

Case No M-399 NC No.46/09 Dated 11.2.09	M/s Intergrted Fire Protection (P) Ltd, Kolkata F.No.01/83/50/987 /AM08/DES-IV RLA F.No.02/24/40/199/AM08 Lic.No.0210105428 dated 23.10.07
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 18.3.2009.

Case No M-400 NC No.46/09 Dated 11.2.09	M/s STP Ltd, Kolkata F.No.01/83/50/989 /AM08/DES-IV RLA F.No.02/24/40/139/AM08 Lic.No.0210103268 dated 20.8.07
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Decision : The Committee considered the case as per agenda and in the light of verbal comments of the representative of DIPP, decided to approve this case as under on the basis of the case already approved in Meeting No.41/83-ALC1/2004 dated 23/2/2005 in case No.32/25/83-ALC1/2004:-

Item of Export	Qty	Item of Import	Qty
Synthetic Primer (containing min. 24%	90000 Litre	Chlorinated Rubber (Pargut S5/10/20/40(Fine, White Powder	22500.000 Kg

Chlorinated Rubber by weight)		form)	
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No M-401 NC No.46/09 Dated 11.2.09	M/s VVF Ltd,, Mumbai F.No.01/83/162/587 /AM09/DES-IV
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The Committee considered the case as per agenda. The representative of the firm attended the personal hearing. The Committee decided to direct the representative of the firm to provide written verbal bating of the PH and also further data and statement of consumption and production licence wise in writing for consideration of the case in the Norms Committee.

Case No M-402 NC No.46/09 Dated 11.2.09	M/s Stylrite Optical Industries, Mumbai F.No.01/83/50/80 /AM03/DES-IV RLA F.No.03/24/40/435/AM99 Lic.No.03026492 dated 24.11.1999
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 18.3.2009.

Case No M-403 NC No.46/09 Dated 11.2.09	M/s Associate Exports, Mumbai F.No.01/83/162/1241 /AM08/DES-IV
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The Committee considered the case as per agenda and accepted the report of the Team constituted to visit the saw mills for determination of wastage in processing the imported logs for export of sawn timber. The recommendation of the Committee is given below:-

Team noticed that if exporter imports good and cylindrical shape logs the yield is as high as 75%. However, if they import low cost irregular shape logs the yield go down upto 33% and accordingly value addition may go around 10%. Taking into consideration all these aspects and also physical verification and past data available it is recommended that the yield should be 55% (Wastage 45%) with positive value addition (in line with the duty exemption scheme).

It is seen that SION as per wastage calculated in the report and recommended by Visit Team does not tally. Visit Team may see this factor and give specific recommendation on that issue.

The case is deferred for consideration of the case in the next meeting.

Case No M-404 NC No.46/09 Dated 11.2.09	M/s Kumar Organic Products Ltd, Bangalore F.No.01/82/50/006 /AM07/DES-IV RLA F.No.07/24/40/1049/AM06 Lic.No.0710044183 dated 4.4.06
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The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem.Div) vide their U.O.No.Nil dated 10.2.2009 and decided to amend the decision taken in M.No.28/82-ALC 1/2006 dated 18/10/2006 in Case No.25/4/82-ALC1/2006 and approve this case as under:-

Export Product	Quantity	Import Item	Quantity
2,5-Dimethyl Indanone	1 Kg	1. 4-Methyl Propiophenone 2. 2-Chloropyridine	1.156 Kg 0.350 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 46/83-ALC1/2008 **MEETING DATE** : 11.02.2009

1	Case No.: 26/33/82-ALC1/2005	Party Name:JOHNSON & JOHNSON LIMITED	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status: Case Deferred
	HQ File :01/82/050/00871/AM06/	RLA File :03/94/040/00812/AM06/	Lic.No/Date:0310354094 28.10.2005	Defer Date:11.03.2009
	Decision : The Committee considered the case as per agenda and noted the copy of Central Excise Data from the firm vide letter dated 4/11/08 is awaited. Reminder issued on 15.12.08. Accordingly the case may be re-listed on 18/3/2009.			

2	Case No.: 5/6/83-ALC1/2008	Party Name:KAGAZKAAR INDUSTRIES PVT. LTD.,	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status: Case Deferred
	HQ File :01/83/050/00115/AM09/	RLA File :03/94/040/01009/AM06/	Lic.No/Date:0310358481 06.12.2005	Defer Date:11.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of			

hard copy of application called for from RLA/firm vide letter dated 12/11/08. Accordingly the case may be relisted on 18.3.09.

3	Case No.:24/6/83-ALC1/2008	Party Name:ADANI EXPORTS LIMITED	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Case Deferred
	HQ File :01/83/050/00134/AM09/	RLA File :08/24/040/00271/AM06/	Lic.No/Date:0810054697 09.03.2006	Defer Date:11.03.2009
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 18.3.2009			

4	Case No.:25/6/83-ALC1/2008	Party Name:ADANI EXPORTS LIMITED	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Case Deferred
	HQ File :01/83/050/00135/AM09/	RLA File :08/24/040/00272/AM06/	Lic.No/Date:0810054698 09.03.2006	Defer Date:11.03.2009
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 18.3.2009			

5	Case No.:26/6/83-ALC1/2008	Party Name:ADANI EXPORTS LIMITED	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Case Deferred
	HQ File :01/83/050/00136/AM09/	RLA File :08/24/040/00031/AM07/	Lic.No/Date:0810055959 28.04.2006	Defer Date:11.03.2009
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 18.3.2009			

6	Case No.:31/6/83-ALC1/2008	Party Name:SHAILNICK CHEMICALS PVT.LTD.	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Case Deferred
	HQ File :01/83/050/00141/AM09/	RLA File :08/24/040/00137/AM07/	Lic.No/Date:0810058820 11.08.2006	Defer Date:11.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of hard copy of application from RLA/Firm and reply to the D/L dated 13/10/2008 and reminder dated 3/12/08 issued by this office. Accordingly the case may be re-listed on 18.3.09..			

Case No.:1/23/83-ALC1/2007

Party Name:SAUDAGAR INTERNATIONAL

Meet No/Date:46/83-ALC1/2008

Status:Deffered

7		EXPORTS	11.02.2009	
	HQ File :01/83/050/00960/AM07/	RLA File :32/24/040/00062/AM07/	Lic.No/Date:3210034300 30.11.2006	Defer Date:11.02.2009
	Decision : The Committee considered the case as per agenda and decided that a team from DIPP MSME(SSZ) and DGFT may visit sawn mills from different zone and submit report with in one month. The case is deferred for four weeks. Accordingly the case may be re-listed on 18.3.2009.			

8	Case No.:16/47/81-ALC2/2006	Party Name:STALWART CREATIONS	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Case Deferred
	HQ File :01/81/050/00802/AM07/	RLA File :05/24/040/00870/AM07/	Lic.No/Date:0510197917 16.01.2007	Defer Date:11.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from the RLA/firm. Accordingly the case may be relisted on 18.3.09.			

9	Case No.:837/21/82-ALC4/2007	Party Name:EMAMI LIMITED,	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Case Rejected
	HQ File :01/82/050/01653/AM07/	RLA File :02/24/040/00329/AM07/	Lic.No/Date:0210098311 20.02.2007	Defer Date:
	Decision : The Committee considered the case as per agenda. The DC(MSME) vide letter No.23(1)/2008/Chem. Dated 16/1/2009 has stated that the firm has been requested to furnish a copy of approved formulation to Family Hair Oil (100 ml.). The firm has not supplied the same even after reminder dated 23/9/2008. The DC(MSME) has stated that without the approved formulation it is not possible to established nexus and recommended to reject the case. The Committee therefore decided to reject the case. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

10	Case No.:968/21/82-ALC4/2007	Party Name:KALPATARU ORGANICS PVT. LTD.,	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Case Rejected
	HQ File :01/82/050/01834/AM07/	RLA File :03/94/040/00965/AM07/	Lic.No/Date:0310423828 21.03.2007	Defer Date:11.03.2009
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to the D/L issued on 18.11.08 by Deptt. of C&PC(PC.Div). RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

11	Case No.:951/24/83-ALC1/2007	Party Name:GEMWOOD A DIVISION OF GMD INTERNATIONAL	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Case Deferred
	HQ File :01/83/050/00967/AM08/	RLA File :10/24/040/00098/AM08/	Lic.No/Date:1010027139 16.08.2007	Defer Date:11.03.2009
	Decision : The Committee considered the case as per agenda and decided that a team from DIPP MSME(SSZ) and DGFT may visit sawn mills from different zone and submit report with in one month. The case is deferred for four weeks. Accordingly the case may be re- listed on 18.3.2009.			

12	Case No.:47/25/83-ALC1/2007	Party Name:PATEL WOOD SYNDICATE	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Case Deferred
	HQ File :01/83/050/01072/AM08/	RLA File :03/95/040/00491/AM08/	Lic.No/Date:0310441008 28.08.2007	Defer Date:11.03.2009
	Decision : The Committee considered the case as per agenda and decided that a team from DIPP MSME(SSZ) and DGFT may visit sawn mills from different zone and submit report with in one month. The case is deferred for four weeks. Accordingly the case may be re- listed on 18.3.2009.			

13	Case No.:40/28/80-ALC2/2007	Party Name:FINOTEX FIBRECAST,	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Case Deferred
	HQ File :01/80/050/00440/AM08/	RLA File :31/24/040/00197/AM08/	Lic.No/Date:3110030771 14.09.2007	Defer Date:11.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 18.3.2009.			

14	Case No.:41/28/80-ALC2/2007	Party Name:FINOTEX FIBRECAST,	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Case Deferred
	HQ File :01/80/050/00441/AM08/	RLA File :31/24/040/00198/AM08/	Lic.No/Date:3110030772 14.09.2007	Defer Date:11.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 18.3.2009.			

	Case No.:36/6/83-ALC1/2008	Party Name:H.K.FINECHEM LIMITED	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Case Deferred
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15	HQ File :01/83/050/00146/AM09/	RLA File :08/24/040/00149/AM08/	Lic.No/Date:0810067303 21.09.2007	Defer Date:11.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the PI Division . Accordingly the case may be re-listed on 18.3.2009.			

16	Case No.:60/28/80-ALC2/2007	Party Name:GEM DIAMOND PRODUCTS	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Case Deferred
	HQ File :01/80/050/00460/AM08/	RLA File :03/94/040/00609/AM08/	Lic.No/Date:0310444042 24.09.2007	Defer Date:11.03.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments awaited from the M/o Steel/Mines.. Accordingly the case may be re-listed on 18.3.2009.				

17	Case No.:36/29/83-ALC1/2007	Party Name:PRA TIK PANELS LTD.,	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Case Deferred
	HQ File :01/83/050/01301/AM08/	RLA File :03/95/040/00659/AM08/	Lic.No/Date:0310445369 05.10.2007	Defer Date:11.03.2009
Decision : The Committee considered the case as per agenda and decided that a team from DIPP MSME(SSZ) and DGFT may visit sawn mills from different zone and submit report with in one month. The case is deferred for four weeks. Accordingly the case may be re-listed on 18.3.2009.				

18	Case No.:168/46/83-ALC1/2007	Party Name:MULCHAND M. ZAVERI	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Case Deferred
	HQ File :01/83/050/01976/AM08/	RLA File :08/24/040/00167/AM08/	Lic.No/Date:0810067661 09.10.2007	Defer Date:11.03.2009
Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 18.3.2009				

19	Case No.:101/29/83-ALC1/2007	Party Name:ASSOCIATE EXPORTS,	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Case Deferred
	HQ File :01/83/050/01366/AM08/	RLA File :03/94/040/00714/AM08/	Lic.No/Date:0310446342 15.10.2007	Defer Date:11.03.2009
Decision : The Committee considered the case as per agenda and decided that a team from DIPP MSME(SSZ) and DGFT may visit				

sawn mills from different zone and submit report with in one month. The case is deferred for four weeks. Accordingly the case may be re-listed on 18.3.2009.

20	Case No.:43/32/83-ALC1/2007	Party Name:IDEAL CURES PVT. LTD.	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Case Deferred
	HQ File :01/83/050/01465/AM08/	RLA File :03/94/040/00267/AM08/	Lic.No/Date:0310448008 26.10.2007	Defer Date:11.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm D/L dated 21/10/08 issued by the Deptt. of C&PC(PC.Div). Accordingly the case may be re-listed on 18.3.09.			

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Case No.:8/33/83-ALC1/2007	Party Name:PARAM WOOD MOULDING PVT. LTD.	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Case Approved
HQ File :01/83/050/01537/AM08/	RLA File :03/95/040/00759/AM08/	Lic.No/Date:0310449696 07.11.2007	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of DIPP forwarded vide their U.O. No.Nil dated 11.2.2009 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
Finished Wooden Moulding	1 CBM	1. Chemically Treated and Seasoned wood of Relevant Species in the form of Planks of various thicknesses, width and length 2. PVC Based Decorative Foil 3. PU Top Coat 4. PU Sealer 5. Hardener 6. Coloured Transparent Putty 7. Precoat Top Coat	1.4 CBM 1.02 Sq.Mt./Sq. Mt. content 7.5 Kg 15.00 Kg 11.24 Kg 39.00 Kg 2.25 Litre
Quantities for items at S.No.2, 3, 4, 5 and 7 allowed as applied for upto 15% of the FOB value RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

22	Case No.:4/39/83-ALC1/2007	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Case Deferred
	HQ File :01/83/050/01583/AM08/	RLA File :03/95/040/00741/AM08/	Lic.No/Date:0310450752 20.11.2007	Defer Date:11.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm D/L dated 27/10/08 issued by the Deptt. of C&PC(PC.Div). Accordingly the case may be re-listed on 18.3.09.			

23	Case No.:20/39/83-ALC1/2007	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Case Deferred
	HQ File :01/83/050/01599/AM08/	RLA File :03/94/040/00877/AM08/	Lic.No/Date:0310451206 22.11.2007	Defer Date:11.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm D/L dated 19/11/08 issued by the Deptt. of C&PC(Chem.Div). Accordingly the case may be re-listed on 18.3.09.			

24	Case No.:15/51/83-ALC1/2007	Party Name:NGP INDUSTRIES LTD.	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Deffered and Re-indexed
	HQ File :01/83/050/02049/AM08/	RLA File :05/24/040/00710/AM08/	Lic.No/Date:0510213514 13.12.2007	Defer Date:04.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 18.3.2009.			

25	Case No.:34/51/83-ALC1/2007	Party Name:AKSH OPTI-FIBRE LTD.	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Case Deferred
	HQ File :01/83/050/02068/AM08/	RLA File :05/24/040/00703/AM08/	Lic.No/Date:0510213513 13.12.2007	Defer Date:11.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm D/L dated 21/10/08 issued by the Deptt. of C&PC(PC.Div). Accordingly the case may be re-listed on 18.3.09.			

	Case No.:12/11/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Case Deferred
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26	HQ File :01/83/050/00282/AM09/	RLA File :03/94/040/01128/AM08/	Lic.No/Date:0310460669 12.02.2008	Defer Date:11.03.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L issued on 19.11.08 by Deptt. of C&PC(Chem.Div). Accordingly the case may be re-listed on 18.3.2009.				

27	Case No.:53/11/83-ALC1/2008	Party Name:ITC LIMITED	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Case Rejected
	HQ File :01/83/050/00323/AM09/	RLA File :09/24/040/00378/AM08/	Lic.No/Date:0910032966 13.02.2008	Defer Date:
Decision : The Committee considered the case as per agenda and noted that the case has already been rejected in the M.No.31/83 dated 29/10/08. Hence the case is withdrawn.				

28	Case No.:26/14/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Case Deferred
	HQ File :01/83/050/00396/AM09/	RLA File :03/94/040/01155/AM08/	Lic.No/Date:0310461119 14.02.2008	Defer Date:11.03.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L issued on 19.11.08 by Deptt. of C&PC(Chem.Div). Accordingly the case may be re-listed on 18.3.2009.				

29	Case No.:6/14/83-ALC1/2008	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Case Deferred
	HQ File :01/83/050/00376/AM09/	RLA File :03/95/040/01114/AM08/	Lic.No/Date:0310461635 19.02.2008	Defer Date:11.03.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 18.3.2009.				

30	Case No.:3/8/83-ALC1/2008	Party Name:HITACHI-KK MANUFACTURING CO	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Case Deferred
	HQ File :01/83/050/00171/AM09/	RLA File :02/24/040/00311/AM08/	Lic.No/Date:0210109810 04.03.2008	Defer Date:11.03.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L issued on 5.12.08 by DC(SS1). Reminder issued on 23/1/09. Accordingly the case may be re-listed on 18.3.2009.				

31	Case No.:11/7/83-ALC1/2008	Party Name:NISHA INDUSTRIES LTD.	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Case Rejected
	HQ File :01/83/050/00158/AM09/	RLA File :05/24/040/00902/AM08/	Lic.No/Date:0510217635 10.03.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and noted that the case has already been rejected in the M.No.31/83 dated 29/10/08. Hence the case is withdrawn.			

32	Case No.:75/9/83-ALC1/2008	Party Name:HERBERT BROWN PHARMACEUTICAL & RESEARCH LABS	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Case Approved
	HQ File :01/83/050/00247/AM09/	RLA File :03/94/040/01286/AM08/	Lic.No/Date:0310465386 17.03.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and noted that the case has already been approved in the M.No.25/83 dated 17/9/08. Hence the case is withdrawn.			

33	Case No.:20/18/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Case Deferred
	HQ File :01/83/050/00551/AM09/	RLA File :03/94/040/01335/AM08/	Lic.No/Date:0310466225 26.03.2008	Defer Date:11.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information awaited from the firm to the D/L issued on 19/11/2008 from Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 18.3.2009..			

34	Case No.:59/11/83-ALC1/2008	Party Name:FINOTEX FIBRECAST,	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Case Deferred
	HQ File :01/83/050/00329/AM09/	RLA File :31/24/040/00009/AM09/	Lic.No/Date:3110033506 15.04.2008	Defer Date:11.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 18.3.2009.			

	Case No.:70/14/83-ALC1/2008	Party Name:BRAKEWEL AUTOMOTIVE COMPONENTS(I)P.LTD.	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Case Rejected
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35	HQ File :01/83/050/00440/AM09/	RLA File :05/24/040/00018/AM09/	Lic.No/Date:0510219449 17.04.2008	Defer Date:
Decision : The Committee considered the case as per agenda and noted that the case has already been rejected in the M.No.42/83 dated 14/1/09. Hence the case is withdrawn.				

36	Case No.:52/14/83-ALC1/2008	Party Name:INSPIRATION	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Case Deferred
	HQ File :01/83/050/00422/AM09/	RLA File :05/24/040/00012/AM09/	Lic.No/Date:0510219462 21.04.2008	Defer Date:11.03.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSi). Accordingly the case may be re-listed on 18.3.2009.				

37	Case No.:18/6/83-ALC1/2008	Party Name:RUSHIL DECOR LTD.	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Deffered
	HQ File :01/83/050/00128/AM09/	RLA File :08/24/040/00019/AM09/	Lic.No/Date:0810071461 24.04.2008	Defer Date:11.02.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application called for from RLA/firm vide letter dated 1/8/08 and 8/10/08. Accordingly the case may be relisted on 18.3.09				

38	Case No.:19/6/83-ALC1/2008	Party Name:RUSHIL DECOR LTD.	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Case Deferred
	HQ File :01/83/050/00129/AM09/	RLA File :08/24/040/00023/AM09/	Lic.No/Date:0810071463 24.04.2008	Defer Date:11.03.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application called for from RLA/firm vide letter dated 1/8/08 and 8/10/08. Accordingly the case may be relisted on 18.3.09				

39	Case No.:30/14/83-ALC1/2008	Party Name:HILLWOOD FURNITURE PRIVATE LIMITED	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Case Deferred
	HQ File :01/83/050/00400/AM09/	RLA File :10/24/040/00011/AM09/	Lic.No/Date:1010029504 12.05.2008	Defer Date:11.03.2009
Decision : The Committee considered the case as per agenda and decided that a team from DIPP MSME(SSZ) and DGFT may visit sawn mills from different zone and submit report with in one month. The case is deferred for four weeks. Accordingly the case may be re-				

listed on 18.3.2009.

40	Case No.: 67/18/83-ALC1/2008	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status: Case Deferred
	HQ File :01/83/050/00598/AM09/	RLA File :10/24/040/00005/AM09/	Lic.No/Date:1010029502 12.05.2008	Defer Date:11.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 18.3.2009.			

41	Case No.: 59/18/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status: Case Deferred
	HQ File :01/83/050/00590/AM09/	RLA File :10/24/040/00215/AM08/	Lic.No/Date:1010029512 14.05.2008	Defer Date:11.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 18.3.2009.			

42	Case No.: 50/11/83-ALC1/2008	Party Name:RESONANCE SPECIALITY CHEMICALS PRIVATE LIMITED,	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status: Case Deferred
	HQ File :01/83/050/00320/AM09/	RLA File :02/24/040/00037/AM09/	Lic.No/Date:0210112482 15.05.2008	Defer Date:11.03.2009
	Decision : The Committee considered the case as per agenda and noted that reply to the information called for by DBT has been received and sent to DBT for their comments on 8.12.08. The Committee decided to defer the case for four weeks. Accordingly the case may be re-listed on 18.3.09.			

43	Case No.: 43/14/83-ALC1/2008	Party Name:EXON LABORATORIES PVT LTD	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status: Case Deferred
	HQ File :01/83/050/00413/AM09/	RLA File :03/94/040/00065/AM09/	Lic.No/Date:0310471590 19.05.2008	Defer Date:11.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the PI Division. Accordingly the case may be re-listed on 18.3.2009.			

Case No.: 47/14/83-ALC1/2008	Party Name:EXON LABORATORIES PVT LTD	Meet No/Date:46/83-ALC1/2008	Status: Case
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44			11.02.2009	Deferred
	HQ File :01/83/050/00417/AM09/	RLA File :03/94/040/00064/AM09/	Lic.No/Date:0310471586 19.05.2008	Defer Date:11.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the PI Division. Accordingly the case may be re-listed on 18.3.2009.			

45	Case No.:27/18/83-ALC1/2008	Party Name:PUBLICITY PRINTERS	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Case Deferred
	HQ File :01/83/050/00558/AM09/	RLA File :03/95/040/00146/AM09/	Lic.No/Date:0310471623 19.05.2008	Defer Date:11.03.2009
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received on 23/1/2009 and decided to defer consideration of the case for four weeks. The Committee also decided to forward the reply to TA.. Accordingly the case may be re-listed on 18.3.2009.			

46	Case No.:5/12/83-ALC1/2008	Party Name:PRABHU POLY COLOR PRIVATE LIMITED	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Case Deferred
	HQ File :01/83/050/00346/AM09/	RLA File :02/24/040/00029/AM09/	Lic.No/Date:0210112600 21.05.2008	Defer Date:11.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 18.3.2009.			

47	Case No.:23/18/83-ALC1/2008	Party Name:LAKELAND CHEMICALS (INDIA) LTD.	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Case Deferred
	HQ File :01/83/050/00554/AM09/	RLA File :03/95/040/00010/AM09/	Lic.No/Date:0310471831 22.05.2008	Defer Date:11.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 18.3.2009.			

48	Case No.:40/11/83-ALC1/2008	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Case Rejected
	HQ File :01/83/050/00310/AM09/	RLA File :02/24/040/00008/AM09/	Lic.No/Date:0210112755 26.05.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and noted that the case has already been rejected in the M.No.31/83			

dated 29/10/08. Hence the case is withdrawn.

49	Case No.: 41/14/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status: Deffered and Re-indexed
	HQ File :01/83/050/00411/AM09/	RLA File :05/24/040/00021/AM09/	Lic.No/Date:0510220941 26.05.2008	Defer Date:11.02.2009
	Decision : The Committee considered the case as per agenda and noted that reply from the RLA/firm has been received on 13/1/2009 and decided to defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 18.3.2009.			

50	Case No.: 49/14/83-ALC1/2008	Party Name:INTERLABELS INDUSTRIES PVT.LTD.	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status: Case Rejected
	HQ File :01/83/050/00419/AM09/	RLA File :03/94/040/00215/AM09/	Lic.No/Date:0310472304 28.05.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and noted that the case has already been rejected in the M.No.28/83 dated 8/10/08. Hence the case is withdrawn.			

51	Case No.: 66/18/83-ALC1/2008	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status: Case Deferred
	HQ File :01/83/050/00597/AM09/	RLA File :10/24/040/00017/AM09/	Lic.No/Date:1010029668 30.05.2008	Defer Date:11.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 18.3.2009.			

52	Case No.: 33/18/83-ALC1/2008	Party Name:VINOD AGENCIES	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status: Case Deferred
	HQ File :01/83/050/00564/AM09/	RLA File :03/95/040/00208/AM09/	Lic.No/Date:0310472952 03.06.2008	Defer Date:11.03.2009
	Decision : The Committee considered the case as per agenda and decided that a team from DIPP MSME(SSZ) and DGFT may visit sawn mills from different zone and submit report with in one month. The case is deferred for four weeks. Accordingly the case may be re-listed on 18.3.2009.			

Case No.:64/18/83-ALC1/2008

Party Name:HILLWOOD FURNITURE

Meet No/Date:46/83-ALC1/2008

Status:Case

53		PRIVATE LIMITED	11.02.2009	Deferred
	HQ File :01/83/050/00595/AM09/	RLA File :10/24/040/00012/AM09/	Lic.No/Date:1010029682 03.06.2008	Defer Date:11.03.2009
	Decision : The Committee considered the case as per agenda and decided that a team from DIPP MSME(SSZ) and DGFT may visit sawn mills from different zone and submit report with in one month. The case is deferred for four weeks. Accordingly the case may be re-listed on 18.3.2009.			

54	Case No.:29/18/83-ALC1/2008	Party Name:PATEL WOOD SYNDICATE	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Case Deferred
	HQ File :01/83/050/00560/AM09/	RLA File :03/95/040/00177/AM09/	Lic.No/Date:0310473242 05.06.2008	Defer Date:11.03.2009
	Decision : The Committee considered the case as per agenda and decided that a team from DIPP MSME(SSZ) and DGFT may visit sawn mills from different zone and submit report with in one month. The case is deferred for four weeks. Accordingly the case may be re-listed on 18.3.2009.			

55	Case No.:3/12/83-ALC1/2008	Party Name:BLS POLYMERS LTD.	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Case Approved
	HQ File :01/83/050/00344/AM09/	RLA File :05/24/040/00137/AM09/	Lic.No/Date:0510221660 06.06.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (PC. Division) forwarded vide their U.O. No. 46011/103/2008/PC.II dated 16.1.2009 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	Cable Filling Compound Semi Solid	1 Kg	1. Residue/Slack Wax 2. Paraffin Oil 3. Anti-Oxidant 4. Polyethylene Granules	0.721 Kg 0.206 Kg 0.021 Kg 0.082 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:8/13/83-ALC1/2008	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Case Deferred
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56	HQ File :01/83/050/00359/AM09/	RLA File :07/24/040/00086/AM09/	Lic.No/Date:0710057825 11.06.2008	Defer Date:11.03.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from the RLA/firm. Accordingly the case may be relisted on 18.3.09.				

57	Case No.:9/13/83-ALC1/2008	Party Name:INDIA GLYCOLS LTD	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Case Approved
	HQ File :01/83/050/00360/AM09/	RLA File :05/24/040/00799/AM08/	Lic.No/Date:0510221995 12.06.2008	Defer Date:
Decision : The Committee considered the case as per agenda and noted that the case has already been approved in the M.No.33/83 dated 12/11/08. Hence the case is withdrawn.				

58	Case No.:74/14/83-ALC1/2008	Party Name:INDIA GLYCOLS LTD	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Case Deferred
	HQ File :01/83/050/00444/AM09/	RLA File :05/24/040/00410/AM08/	Lic.No/Date:0510222309 18.06.2008	Defer Date:11.03.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 24/10/2008 issued by this office. Accordingly the case may be re-listed on 18.3.2009.				

59	Case No.:85/14/83-ALC1/2008	Party Name:UNI KLINGER LIMITED,	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Case Deferred
	HQ File :01/83/050/00455/AM09/	RLA File :31/24/040/00080/AM09/	Lic.No/Date:3110034076 18.06.2008	Defer Date:11.03.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 12/11/2008 issued by this office. Accordingly the case may be re-listed on 18.3.2009.				

60	Case No.:44/14/82-ALC4/2008	Party Name:EXCEL CROP CARE LIMITED	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Case Deferred
	HQ File :01/82/050/00596/AM09/	RLA File :03/94/040/00095/AM09/	Lic.No/Date:0310475308 18.06.2008	Defer Date:11.03.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 18.3.2009.				

61	Case No.:90/14/83-ALC1/2008	Party Name:GUJARAT CORK & RUBBER PVT LTD	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Case Deferred
	HQ File :01/83/050/00460/AM09/	RLA File :52/24/040/00006/AM09/	Lic.No/Date:5210023763 19.06.2008	Defer Date:11.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 12/11/2008 issued by this office. Accordingly the case may be re-listed on 18.3.2009.			

62	Case No.:21/13/83-ALC1/2008	Party Name:CARBORUNDUM UNIVERSAL LIMITED,	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Case Deferred
	HQ File :01/83/050/00467/AM09/	RLA File :04/24/040/00159/AM08/	Lic.No/Date:0410096649 20.06.2008	Defer Date:11.03.2009
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received on 22/12/2008 and reply forwarded to the TA on 26.12.09. The case defer consideration of the case for four weeks for wants of comments from the DIPP.. Accordingly the case may be re-listed on 18.3.2009.			

63	Case No.:20/13/83-ALC1/2008	Party Name:CARBORUNDUM UNIVERSAL LIMITED,	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Case Deferred
	HQ File :01/83/050/00466/AM09/	RLA File :04/24/040/00210/AM08/	Lic.No/Date:0410096648 20.06.2008	Defer Date:11.03.2009
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received on 22/12/2008 and reply forwarded to the TA on 26.12.09. The case defer consideration of the case for four weeks for wants of comments from the DIPP.. Accordingly the case may be re-listed on 18.3.2009.			

64	Case No.:22/13/83-ALC1/2008	Party Name:CARBORUNDUM UNIVERSAL LIMITED,	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Case Deferred
	HQ File :01/83/050/00468/AM09/	RLA File :04/24/040/00154/AM08/	Lic.No/Date:0410096650 20.06.2008	Defer Date:11.03.2009
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received on 22/12/2008 and reply forwarded to the TA on 26.12.09. The case defer consideration of the case for four weeks for wants of comments from the DIPP.. Accordingly the case may be re-listed on 18.3.2009.			

65	Case No.:96/14/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Case Deferred
	HQ File :01/83/050/00470/AM09/	RLA File :05/24/040/00171/AM09/	Lic.No/Date:0510222599 23.06.2008	Defer Date:11.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 31/12/08 issued by this office. Accordingly the case may be re-listed on 18.03.2009.			

66	Case No.:97/14/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Case Deferred
	HQ File :01/83/050/00471/AM09/	RLA File :05/24/040/00177/AM09/	Lic.No/Date:0510222600 23.06.2008	Defer Date:11.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 22/9/08 issued by this office. Accordingly the case may be re-listed on 18.03.2009.			

67	Case No.:98/14/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Case Deferred
	HQ File :01/83/050/00472/AM09/	RLA File :05/24/040/00185/AM09/	Lic.No/Date:0510222603 23.06.2008	Defer Date:11.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from DIPP.Reply to D/L dated 22.9.2008 received on 6.1.09 and sent to TA on 22.1.09. Accordingly the case may be re-listed on 18.03.2009.			

68	Case No.:11/16/83-ALC1/2008	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Case Deferred
	HQ File :01/83/050/00512/AM09/	RLA File :03/94/040/00237/AM09/	Lic.No/Date:0310477173 02.07.2008	Defer Date:11.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to theD/L dated 12.1.09 issued by this office. Accordingly the case may be re-listed on 18.03.2009.			

69	Case No.:1/18/83-ALC1/2008	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Case Deferred
	HQ File :01/83/050/00532/AM09/	RLA File :03/95/040/00298/AM09/	Lic.No/Date:0310478482 14.07.2008	Defer Date:11.03.2009

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 18.3.2009.

70	Case No.:3/18/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Case Deferred
	HQ File :01/83/050/00534/AM09/	RLA File :03/94/040/00324/AM09/	Lic.No/Date:0310478575 14.07.2008	Defer Date:11.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information awaited from the firm to the D/L issued on 19/11/2008 from Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 18.3.2009..			

71	Case No.:5/18/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Case Deferred
	HQ File :01/83/050/00536/AM09/	RLA File :03/94/040/00303/AM09/	Lic.No/Date:0310478673 15.07.2008	Defer Date:11.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information awaited from the firm to the D/L issued on 19/11/2008 from Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 18.3.2009..			

72	Case No.:6/18/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Case Deferred
	HQ File :01/83/050/00537/AM09/	RLA File :03/94/040/00332/AM09/	Lic.No/Date:0310478674 15.07.2008	Defer Date:11.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information awaited from the firm to the D/L issued on 19/11/2008 from Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 18.3.2009..			

73	Case No.:9/18/83-ALC1/2008	Party Name:B.I.C. AUTO PVT.LTD.	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Case Deferred
	HQ File :01/83/050/00540/AM09/	RLA File :05/24/040/00062/AM09/	Lic.No/Date:0510223821 15.07.2008	Defer Date:11.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from the RLA/firm. Reminder issued to Jt.DGFT, CLA, N. Delhi. Accordingly the case may be relisted on			

74	Case No.:13/18/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Case Deferred
	HQ File :01/83/050/00544/AM09/	RLA File :05/24/040/00206/AM09/	Lic.No/Date:0510223981 17.07.2008	Defer Date:11.03.2009
	Decision : The Committee considered the case as per agenda and noted that reply from the firm/RLA has been received on 6/1/2009 and reply forwarded to the TA on 13.1.09. The case defer consideration of the case for four weeks for wants of comments from the DIPP.. Accordingly the case may be re-listed on 18.3.2009.			

75	Case No.:70/18/83-ALC1/2008	Party Name:SHREE SHIVAJI GLOBAL EXPORTS	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Case Deferred
	HQ File :01/83/050/00601/AM09/	RLA File :12/24/040/00001/AM09/	Lic.No/Date:1210005831 18.07.2008	Defer Date:11.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 27/1/09 issued by this office. Accordingly the case may be re-listed on 18.03.2009.			

Case No.:75/18/83-ALC1/2008	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Case Approved
HQ File :01/83/050/00606/AM09/	RLA File :02/24/040/00091/AM09/	Lic.No/Date:0210115146 21.07.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of DIPP forwarded vide their U.O. No. 7/150/08-TSW/ dated 11.2.2009 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
Carbon Electrode Paste Grade –A 100% ECA. Techical Characteristics: (Green Properties) Ash-Wt.% 8 max, Plasticity- 5%(Baked Properties), Real Density 0gm/cc 1.80 min. Total porosity-Wt% 24 max, Electrical Resistivity-micro ohm m 75 max,	500.000 MT	1. Electrically Calcined Anthracite Coal (ECA Coal) Technical Characteristic: Moisture-Wt 0.50%, Ash – Wt.0.7%, max, sulphur(s) – Wt. 0,0.5%, max, Volatile Matter – Wt.0.7% max, Resistivity-micro ohm m.750	0.668 MT

79	Case No.:31/21/83-ALC1/2008	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Case Deferred
	HQ File :01/83/050/00672/AM09/	RLA File :03/95/040/00361/AM09/	Lic.No/Date:0310482321 12.08.2008	Defer Date:11.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the M/o Mines. Accordingly the case may be re-listed on 18.3.2009.			

80	Case No.:1/22/83-ALC1/2008	Party Name:SAINT-GOBAIN GLASS INDIA LTD	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Case Deferred
	HQ File :01/83/050/00676/AM09/	RLA File :04/24/040/00128/AM09/	Lic.No/Date:0410097969 13.08.2008	Defer Date:11.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 12/11/2008 issued by this office. Accordingly the case may be re-listed on 18.3.2009.			

81	Case No.:2/22/83-ALC1/2008	Party Name:SAINT-GOBAIN GLASS INDIA LTD	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Case Deferred
	HQ File :01/83/050/00677/AM09/	RLA File :04/24/040/00120/AM09/	Lic.No/Date:0410097970 13.08.2008	Defer Date:11.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 12/11/2008 issued by this office. Accordingly the case may be re-listed on 18.3.2009.			

82	Case No.:10/22/83-ALC1/2008	Party Name:ARON UNIVERSAL LTD	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Case Rejected
	HQ File :01/83/050/00685/AM09/	RLA File :07/24/040/00243/AM09/	Lic.No/Date:0710059148 18.08.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L issued on 7/8/08 issued by Deptt. of C&PC (Chem.Div.). RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

	Case No.:11/22/83-ALC1/2008	Party Name:SPECTRAMIX PLASTICS	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Case Deferred
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83	HQ File :01/83/050/00686/AM09/	RLA File :34/24/040/00072/AM09/	Lic.No/Date:3410022095 18.08.2008	Defer Date:11.03.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 18.3.2009.				

84

Case No.:12/22/83-ALC1/2008	Party Name:SUNSHIELD CHEMICALS LTD.	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status :Case Approved
HQ File :01/83/050/00687/AM09/	RLA File :03/95/040/00402/AM09/	Lic.No/Date:0310482779 18.08.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/48/2005/Ch.II dated 27.11.2007 and decided to approve this case on repeat basis as under:-			
Item of Export	Qty	Item of Import	Qty
Diocetyl Diphenyl Amine	1 Kg	1. Di Isobutylene 2. Di Phenylamine	0.515 Kg 0.405 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

85	Case No.:30/22/82-ALC4/2008	Party Name:EXCEL CROP CARE LIMITED	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Case Deferred
	HQ File :01/82/050/00893/AM09/	RLA File :03/94/040/00329/AM09/	Lic.No/Date:0310482797 18.08.2008	Defer Date:11.03.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 18.3.2009.				

86	Case No.:16/25/83-ALC1/2008	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Case Approved
	HQ File :01/83/050/00765/AM09/	RLA File :17/24/040/00044/AM09/	Lic.No/Date:1710002159 10.09.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/11/2007/Ch.II dated 23.10.2008 and decided to approve this case as under:-				

86	Item of Export	Qty	Item of Import	Qty
	Ethoxylated Alcohol 2 Lauryl Myristyl Alcohol 2 moles ethoxylate	1 Kg	1. Lauryl Myristyl Alcohol (CO 1214) 2. Ethylene Oxide	0.692 Kg 0.317 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

87	Case No.:10/25/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Case Deferred
	HQ File :01/83/050/00759/AM09/	RLA File :10/24/040/00074/AM09/	Lic.No/Date:1010030918 10.09.2008	Defer Date:11.03.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 18.3.2009.				

88	Case No.:3/26/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Case Deferred
	HQ File :01/83/050/00768/AM09/	RLA File :05/24/040/00300/AM09/	Lic.No/Date:0510227383 12.09.2008	Defer Date:11.03.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 12/11/2008 issued by this office. Accordingly the case may be re-listed on 18.3.2009.				

89	Case No.:4/26/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Case Deferred
	HQ File :01/83/050/00769/AM09/	RLA File :05/24/040/00318/AM09/	Lic.No/Date:0510227384 12.09.2008	Defer Date:11.03.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 12/11/2008 issued by this office. Accordingly the case may be re-listed on 18.3.2009.				

90	Case No.:11/26/83-ALC1/2008	Party Name:UNITED CHEMIE (PROP. GUJARAT. DYES & CHEMICALS CO.	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Case Deferred
	HQ File :01/83/050/00776/AM09/	RLA File :08/24/040/00050/AM09/	Lic.No/Date:0810074735 16.09.2008	Defer Date:11.03.2009

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 18.3.2009.

91	Case No.:15/26/83-ALC1/2008	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Case Deferred
	HQ File :01/83/050/00780/AM09/	RLA File :03/94/040/00552/AM09/	Lic.No/Date:0310486638 16.09.2008	Defer Date:11.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 18.3.2009.			

92	Case No.:17/26/83-ALC1/2008	Party Name:ALOK MASTERBATCHES LTD.,	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Case Deferred
	HQ File :01/83/050/00782/AM09/	RLA File :05/24/040/00013/AM09/	Lic.No/Date:0510227615 16.09.2008	Defer Date:11.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 18.3.2009.			

93	Case No.:8/27/83-ALC1/2008	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Case Deferred
	HQ File :01/83/050/00791/AM09/	RLA File :30/24/040/00034/AM09/	Lic.No/Date:3010058022 17.09.2008	Defer Date:11.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from the RLA/firm. Accordingly the case may be relisted on 18.3.09.			

94	Case No.:1/30/83-ALC1/2008	Party Name:A L A CHEMICALS PVT. LTD	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Case rejected
	HQ File :01/83/050/00861/AM09/	RLA File :03/94/040/00154/AM08/	Lic.No/Date:0310489069 06.10.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter dated 11/12/08 issued by the Deptt. of C&PC (Chem.Div.) RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

95	Case No.:16/30/83-ALC1/2008	Party Name:A.M.TODD COMPANY INDIA (P) Ltd,	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Case Approved
	HQ File :01/83/050/00876/AM09/	RLA File :03/94/040/00623/AM09/	Lic.No/Date:0310489392 07.10.2008	Defer Date:
	Decision : The Committee considered the case as per agenda. RLA, Mumbai vide their letter dated 8/10/08 has intimated that licences has been issued under para 4.7.1 of HBP on repeat basis.. The Committee decided to withdrawn the case.			

96	Case No.:17/30/83-ALC1/2008	Party Name:A L A CHEMICALS PVT. LTD	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Case rejected
	HQ File :01/83/050/00877/AM09/	RLA File :03/94/040/00438/AM08/	Lic.No/Date:0310489393 07.10.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter dated 11/12/08 issued by the Deptt. of C&PC (Chem.Div.) RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

97	Case No.:5/30/83-ALC1/2008	Party Name:ALOK INDUSTRIES	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Case Deferred
	HQ File :01/83/050/00865/AM09/	RLA File :05/24/040/00434/AM09/	Lic.No/Date:0510229058 08.10.2008	Defer Date:11.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 18.3.2009			

98	Case No.:20/30/83-ALC1/2008	Party Name:LUCKY FORMS PVT. LTD.,	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Case Deferred
	HQ File :01/83/050/00880/AM09/	RLA File :03/95/040/00611/AM09/	Lic.No/Date:0310489626 08.10.2008	Defer Date:11.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 19/11/2008 issued by Deptt. Of C&PC (Chem.Div). Accordingly the case may be re-listed on 18.3.2009.			

99	Case No.:21/30/83-ALC1/2008	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Case Deferred
	HQ File :01/83/050/00881/AM09/	RLA File :03/94/040/00682/AM09/	Lic.No/Date:0310489842 10.10.2008	Defer Date:11.03.2009

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application called for from RLA/firm vide letter dated 19/11/08. Accordingly the case may be relisted on 18.3.09.

100	Case No.:22/30/83-ALC1/2008	Party Name:HI-TECH OFFICE SYSTEMS	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Case Deferred
	HQ File :01/83/050/00882/AM09/	RLA File :03/94/040/00660/AM09/	Lic.No/Date:0310489846 10.10.2008	Defer Date:11.03.2009
	Decision :The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments U.O.No.7/242/08-TSW/ dated 10/2/09 offered by him the Committee decided to call for the following information from the firm as under:- 1) To furnish detail specifications of each import product like thickness, size, grade, material/constituents etc. 2) To provide consumption of imported raw materials with corresponding production separately of each export product (in numbers as asked in license) indicating exact wastage for the last two year duly endorsed by concerned Excise Range. Accordingly the case may be re-listed on 18.3.2009.			

101	Case No.:23/30/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS (I) Pvt. Ltd	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Case Deferred
	HQ File :01/83/050/00883/AM09/	RLA File :03/94/040/00608/AM09/	Lic.No/Date:0310489851 10.10.2008	Defer Date:11.02.2009
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information awaited from the firm to the D/L issued on 19/11/2008 from Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 18.3.2009..			

102	Case No.:24/30/83-ALC1/2008	Party Name:A.M.TODD COMPANY INDIA (P) Ltd,	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Case Deferred
	HQ File :01/83/050/00884/AM09/	RLA File :03/94/040/00679/AM09/	Lic.No/Date:0310489854 10.10.2008	Defer Date:11.03.2009
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 18.3.2009.			

Case No.:8/30/83-ALC1/2008	Party Name:VIVIMED LABS LIMITED	Meet No/Date:46/83-ALC1/2008	Status:Case
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103			11.02.2009	Deferred
	HQ File :01/83/050/00868/AM09/	RLA File :09/24/040/00281/AM09/	Lic.No/Date:0910035608 13.10.2008	Defer Date:11.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 18.3.2009.			

104	Case No.: 9/30/83-ALC1/2008	Party Name:SUD-CHEMIE INDIA PVT LTD.	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status: Case Approved
	HQ File :01/83/050/00869/AM09/	RLA File :10/24/040/00177/AM08/	Lic.No/Date:1010031199 13.10.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/80/2008/Ch.II dated 16.1.2009 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	SAPO-11 Powder Silicoaluminophosphate	1 Kg	Alumina Powder	0.440 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

105	Case No.: 13/30/83-ALC1/2008	Party Name:SUD-CHEMIE INDIA PVT LTD.	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status: Case Approved
	HQ File :01/83/050/00873/AM09/	RLA File :10/24/040/00077/AM09/	Lic.No/Date:1010031203 13.10.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/80/2008/Ch.II dated 16.1.2009 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	SAPO-11 Powder Silicoaluminophosphate	1 Kg	Alumina Powder	0.440 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

106	Case No.:26/30/83-ALC1/2008	Party Name:A L A CHEMICALS PVT. LTD	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Case rejected
	HQ File :01/83/050/00886/AM09/	RLA File :03/94/040/00526/AM09/	Lic.No/Date:0310490032 13.10.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter dated 11/12/08 issued by the Deptt. of C&PC (Chem.Div.). RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

107	Case No.:27/30/83-ALC1/2008	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Case Deferred
	HQ File :01/83/050/00887/AM09/	RLA File :03/94/040/00642/AM09/	Lic.No/Date:0310490061 13.10.2008	Defer Date:11.03.2009
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of Fertilizer . Accordingly the case may be re-listed on 18.3.2009.			

108	Case No.:29/30/83-ALC1/2008	Party Name:ALOK MASTERBATCHES LTD.,	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Case Deferred
	HQ File :01/83/050/00889/AM09/	RLA File :05/24/040/00441/AM09/	Lic.No/Date:0510229128 13.10.2008	Defer Date:11.03.2009
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 18.3.2009.			

109	Case No.:30/30/83-ALC1/2008	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Case Deferred
	HQ File :01/83/050/00890/AM09/	RLA File :03/95/040/00559/AM09/	Lic.No/Date:0310490095 14.10.2008	Defer Date:11.03.2009
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 18.3.2009.			

	Case No.:32/30/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Case Approved
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Decision : The Committee considered the case as per agenda and in the light of written comments of DIPP forwarded vide their U.O. No.Nil dated 11.2.2009 and decided to approve this case as under:-

Export Item

S.No.	Description of item	Quantity
1.	Booklet (2 Leaf Printed Card) Qty. – 4000000 Nos Net Weight of Export for Paper – 14965.0 Kgs	14965.000 Kg
2.	Index Card (1 Leaf) + Inlay (1 Leaf) Printed Qty.- 1500000 SET Net Weight of Export for Paper – 6249.0 Kgs	6249.000 Kg
3.	Printed Card (1 Leaf) Printed. Qty. – 2000000 Nos Net Weight of Export for Paper – 3741.0 Kgs	3741.000 Kg
4.	Booklet (2 Leaf) + Inlay (1 Leaf) Printed Qty. 2000000 SET Net Weight of Export for Paper – 12072.0 Kgs Total Net Weight of Export for Paper 37027.0 Kgs for Sr. 1 to 4	12072.000 Kg

Import Item

S.No.	Import Item	Quantity
1.	Coated paper of Relevant GSM	40728 Kg
2.	Printing Ink	370 Kg
3.	Digital Plate	165 No (3% of the FOB value)
4.	Corrugated boxes	As per packing policy

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

111	Case No.:33/30/83-ALC1/2008	Party Name:A L A CHEMICALS PVT. LTD	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Case rejected
	HQ File :01/83/050/00893/AM09/	RLA File :03/94/040/01350/AM08/	Lic.No/Date:0310490227 14.10.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter dated 11/12/08 issued by the Deptt. of C&PC (Chem.Div.) RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

112	Case No.:21/33/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Case Deferred
	HQ File :01/83/050/00967/AM09/	RLA File :05/24/040/00439/AM09/	Lic.No/Date:0510230612 10.11.2008	Defer Date:11.03.2009
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 18.3.2009.			

113	Case No.:1/37/83-ALC1/2008	Party Name:PODDAR PIGMENTS LTD.,	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Case Deferred
	HQ File :01/83/050/01044/AM09/	RLA File :13/24/040/00020/AM09/	Lic.No/Date:1310027426 27.11.2008	Defer Date:11.03.2009
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 18.3.2009.			

114	Case No.:1/38/83-ALC1/2008	Party Name:SUNDARAM BRAKE LININGS LIMITED,	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Case Deferred
	HQ File :01/83/050/01047/AM09/	RLA File :04/24/040/00210/AM09/	Lic.No/Date:0410100355 27.11.2008	Defer Date:11.03.2009
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 18.3.2009.			

	Case No.:2/38/83-ALC1/2008	Party Name:SUNDARAM BRAKE LININGS LIMITED,	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Case Deferred
	HQ File :01/83/050/01048/AM09/	RLA File :04/24/040/00211/AM09/	Lic.No/Date:0410100356	Defer

115			27.11.2008	Date:11.03.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 18.3.2009.				

116	Case No.:3/38/83-ALC1/2008	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Case Deferred
	HQ File :01/83/050/01049/AM09/	RLA File :02/24/040/00204/AM09/	Lic.No/Date:0210120527 02.12.2008	Defer Date:11.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from the RLA/firm. Accordingly the case may be relisted on 18.3.09.			

117	Case No.:4/38/83-ALC1/2008	Party Name:WAXOILS PRIVATE LIMITED	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Case Deferred
	HQ File :01/83/050/01050/AM09/	RLA File :03/95/040/00217/AM09/	Lic.No/Date:0310496307 03.12.2008	Defer Date:11.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L issued on 27.1.09 by Deptt. of C&PC(Chem.Div). Accordingly the case may be re-listed on 18.3.2009.			

118	Case No.:5/38/83-ALC1/2008	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Case Deferred
	HQ File :01/83/050/01051/AM09/	RLA File :04/24/040/00152/AM09/	Lic.No/Date:0410100523 03.12.2008	Defer Date:11.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 18.3.2009.			

119	Case No.:6/38/83-ALC1/2008	Party Name:HI-TECH OFFICE SYSTEMS	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Case Deferred
	HQ File :01/83/050/01052/AM09/	RLA File :03/94/040/00853/AM09/	Lic.No/Date:0310496490 04.12.2008	Defer Date:11.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 18.3.2009.			

120

Case No.:7/38/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.		Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Case Approved
HQ File :01/83/050/01053/AM09/	RLA File :03/94/040/00780/AM09/		Lic.No/Date:0310496504 04.12.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 4010/94/2004/Ch.II dated 26.12.2006 and decided to approve this case as under:-				
Item of Export	Qty	Item of Import	Qty	
As Approved by NC	-do-	As Approved by NC	- do -	
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

121	Case No.:8/38/83-ALC1/2008	Party Name:BELLAPREMIER HAPPY HYGIENECARE PRIVATE LIMITED	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status :Case Deferred
	HQ File :01/83/050/01054/AM09/	RLA File :35/24/040/00047/AM09/	Lic.No/Date:3510025320 05.12.2008	Defer Date:11.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 18.3.2009.			

122

Case No.:9/38/83-ALC1/2008	Party Name:LUBRIZOL INDIA PRIVATE LIMITED	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status :Case Approved
HQ File :01/83/050/01055/AM09/	RLA File :03/95/040/00748/AM09/	Lic.No/Date:0310496607 05.12.2008	Defer Date:
Decision : : The Committee considered the case as per agenda. The representative of Deptt. of C&PC (Chem Division) present in the meeting and handed over copy of the earlier ALC decision taken in Meeting No.7/82 dated 18/5/2005 and stated to approve this on repeat basis. The Committee decided to approve the case on repeat basis as under:-			
Item of Export	Qty	Item of Import	Qty
Chemical Additive for Lubricating Oil (106.10) (LZ52)	1 Kg	1. Sodium Petroleum Sulphonate	0.707 Kg
Calcium Sulphonate (30 TBN)		2. Hydrated Lime	0.022 Kg
		3. 150 Solvent neutral	0.390 Kg
		4. Diatomaceous Earth (Filter Aid)	0.0180 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

123	Case No.: 10/38/83-ALC1/2008	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status: Case Deferred
	HQ File :01/83/050/01056/AM09/	RLA File :02/24/040/00214/AM09/	Lic.No/Date:0210120833 08.12.2008	Defer Date:11.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from the RLA/firm. Accordingly the case may be relisted on 18.3.09.			

124

Case No.:11/38/83-ALC1/2008	Party Name:BA YER CROPS SCIENCE LIMITED	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status :Case Approved
HQ File :01/83/050/01057/AM09/	RLA File :03/94/040/00822/AM09/	Lic.No/Date:0310496806 08.12.2008	Defer Date:
Decision : : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 15022/9/2008/Ch.II dated 17.11.2008 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
Propineb 70% WP	1 Kg	Propineb Technical (80%)	0.887 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

125	Case No.: 1/42/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status: Case Deferred
	HQ File :01/83/050/01126/AM09/	RLA File :05/24/040/00608/AM09/	Lic.No/Date:0510233400 29.12.2008	Defer Date:11.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 18.3.2009.			

Case No.: 2/42/83-ALC1/2008	Partv Name:STERLING AUXILIARIES PVT	Meet No/Date:46/83-ALC1/2008	Status: Case
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126		LTD	11.02.2009	Deferred
	HQ File :01/83/050/01127/AM09/	RLA File :03/95/040/00660/AM09/	Lic.No/Date:0310500098 29.12.2008	Defer Date:11.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 18.3.2009.			

127	Case No.:3/42/83-ALC1/2008	Party Name:B & A MULTIWALL PACKAGING LTD.	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Case Deferred
	HQ File :01/83/050/01128/AM09/	RLA File :02/24/040/00240/AM09/	Lic.No/Date:0210121614 30.12.2008	Defer Date:11.03.2009
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 11.2.2009 offered by him the Committee decided to call for the following information from the firm as under:- 1. Net content of craft paper in export item Accordingly the case may be re-listed on 11.3.2009.			

128	Case No.:4/42/83-ALC1/2008	Party Name:LETRA GRAPHIX PVT.LTD.	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Case Deferred
	HQ File :01/83/050/01129/AM09/	RLA File :08/24/040/00195/AM09/	Lic.No/Date:0810077033 30.12.2008	Defer Date:11.03.2009
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 11.2.2009 offered by him the Committee decided to call for the following information from the firm as under:- 1. GSM of each of the import and export item. Accordingly the case may be re-listed on 18.3.2009.			

	Case No.:5/42/83-ALC1/2008	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Case Approved
	HQ File :01/83/050/01130/AM09/	RLA File :04/24/040/00229/AM09/	Lic.No/Date:0410101306 30.12.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of DIPP forwarded vide their U.O.			

No.7/150/08-TSW/ dated 10.2.2009 and decided to approve this case as under:-

129

Item of Export	Qty	Item of Import	Qty
Solder Paste OM 338 T SAC 405 T3 comination of paste flux with tin alloy powder	300 Kgs	1. Tin Alloy Powder SAC 405 T 3 (Tin Alloy Powder with the combination of Tin 95.5%, silver 3% and Copper 0.5%) 2. Paste Flux OM 338T (Paste Flux – OM 338T)	268.200 Kg 34.8 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:6/42/83-ALC1/2008

Party Name:COOKSON INDIA PVT. LTD.

Meet No/Date:46/83-ALC1/2008
11.02.2009

**Status:Case
Approved**

HQ File :01/83/050/01131/AM09/

RLA File :04/24/040/00228/AM09/

Lic.No/Date:0410101311
30.12.2008

Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of DIPP forwarded vide their U.O. No.7/150/08-TSW/ dated 10.2.2009 and decided to approve this case as under:-

130

Item of Export	Qty	Item of Import	Qty
Solder Paste 63/37 OL107E tin 63% and lead 37%	300 Kgs	1. Tin Alloy Powder 63/37 type 3 Tin Alloy Powder with the combination of Tin and Lead 2. Tin Alloy Powder 62/36/2 type 3 tin Alloy Powder with the combination of Tin and Lead & Silver 3.Paste Flux 361 NAHV 4. Paste Flux 361 NALV	219.900 Kg 53.400 Kg 14.850 Kg 14.850 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

131

Case No.:7/42/83-ALC1/2008	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Case Approved
HQ File :01/83/050/01132/AM09/	RLA File :04/24/040/00225/AM09/	Lic.No/Date:0410101313 30.12.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of DIPP forwarded vide their U.O. No.7/150/08-TSW/ dated 10.2.2009 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
Solder Paste 63/37 OL107E tin 63% and lead 37%	400 Kgs	1. Tin Alloy Powder 63/37 type 3 Tin Alloy Powder with the combination of Tin and Lead	293.200 Kg
		2. Tin Alloy Powder 62/36/2 type 3 tin Alloy Powder with the combination of Tin and Lead & Silver	71.200 Kg
		3.Paste Flux 361 NAHV	19.800 Kg
		4. Paste Flux 361 NALV	19.800 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision ofNORMS COMMITTEE.			

132	Case No.:8/42/83-ALC1/2008	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Case Deferred
	HQ File :01/83/050/01133/AM09/	RLA File :04/24/040/00208/AM09/	Lic.No/Date:0410101315 30.12.2008	Defer Date:11.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 18.3.2009			

	Case No.:9/42/83-ALC1/2008	Party Name:BILAG INDUSTRIES PVT. LTD.,	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Case Approved
	HQ File :01/83/050/01134/AM09/	RLA File :52/24/040/00026/AM09/	Lic.No/Date:5210025096 30.12.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.15022/1/2005-Ch.II dated 22.7.2008 and decided to approve this case as under:-			

133	Item of Export	Qty	Item of Import	Qty
	Imidacloprid Technical	1 Kg	1. 2-Chloro-5-Methyl Pyridine 2. Acetonitrile 3. Caustic Soda Lye (47%) 4. Guanidine Nitrate 5. Ethylene Diamine 6. Potassium Carbonate 7. Methanol	0.912 Kg 0.257 Kg 0.682 Kg 1.317 Kg 0.590 Kg 1.382 kg 0.260 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

134	Case No.:10/42/83-ALC1/2008	Party Name:INDUSTRIAL FILTERS & FABRICS P. LIMITED.,	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Case Deferred
	HQ File :01/83/050/01135/AM09/	RLA File :11/24/040/00066/AM09/	Lic.No/Date:1110019284 31.12.2008	Defer Date:11.03.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 18.3.2009				

135	Case No.:12/42/83-ALC1/2008	Party Name:RUPANA PAPER MILLS PVT. LTD.	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Case Deferred
	HQ File :01/83/050/01137/AM09/	RLA File :05/24/040/00985/AM08/	Lic.No/Date:0510233641 31.12.2008	Defer Date:11.03.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 18.3.2009				

136	Case No.:13/42/83-ALC1/2008	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Case Deferred
	HQ File :01/83/050/01138/AM09/	RLA File :05/24/040/00644/AM09/	Lic.No/Date:0510233643 31.12.2008	Defer Date:11.03.2009
Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 11.2.2009 offered by him the Committee decided to call for the following information from the firm as under:-				

130	1. Net content of export item 2. Copy of the approved formulation under Drug & Cosmetic Act. 3. Calculation sheet to arrive at the quantity of raw material asked for Accordingly the case may be re-listed on 18.3.2009.
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137	Case No.:16/42/83-ALC1/2008	Party Name:THERMAX LTD.,	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Case Deferred
	HQ File :01/83/050/01141/AM09/	RLA File :31/24/040/00262/AM09/	Lic.No/Date:3110036827 01.01.2009	Defer Date:11.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 18.3.2009.			

138	Case No.:14/42/83-ALC1/2008	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Case Deferred
	HQ File :01/83/050/01139/AM09/	RLA File :34/24/040/00101/AM09/	Lic.No/Date:3410023128 02.01.2009	Defer Date:11.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 18.3.2009.			

139	Case No.:15/42/83-ALC1/2008	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Case Deferred
	HQ File :01/83/050/01140/AM09/	RLA File :34/24/040/00137/AM09/	Lic.No/Date:3410023129 02.01.2009	Defer Date:11.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 18.3.2009.			

140	Case No.:19/42/83-ALC1/2008	Party Name:THERMAX LTD.,	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Case Deferred
	HQ File :01/83/050/01144/AM09/	RLA File :31/24/040/00261/AM09/	Lic.No/Date:3110036881 02.01.2009	Defer Date:11.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of			

comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 18.3.2009.

141	Case No.:17/42/83-ALC1/2008	Party Name:ITC LIMITED	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Case Deferred
	HQ File :01/83/050/01142/AM09/	RLA File :09/24/040/00107/AM06/	Lic.No/Date:0910036574 05.01.2009	Defer Date:11.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from the RLA/firm. Accordingly the case may be relisted on 18.3.09.			

142	Case No.:18/42/83-ALC1/2008	Party Name:SUMAX ENGINEERING P.LTD	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Case Deferred
	HQ File :01/83/050/01143/AM09/	RLA File :09/24/040/00200/AM09/	Lic.No/Date:0910036580 05.01.2009	Defer Date:11.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 18.3.2009.			

143	Case No.:20/42/83-ALC1/2008	Party Name:BAKER OIL TREATING (I) LTD.,	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Case Deferred
	HQ File :01/83/050/01145/AM09/	RLA File :03/94/040/00773/AM09/	Lic.No/Date:0310501373 06.01.2009	Defer Date:11.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 18.3.2009.			

144	Case No.:1/46/83-ALC1/2008	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Case Deferred
	HQ File :01/83/050/01229/AM09/	RLA File :02/24/040/00256/AM09/	Lic.No/Date:0210122540 23.01.2009	Defer Date:11.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 18.3.2009.			

	Case No.:2/46/83-ALC1/2008	Party Name:VICTORY CHEMICALS	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Case Deferred
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145	HQ File :01/83/050/01230/AM09/	RLA File :03/95/040/00760/AM09/	Lic.No/Date:0310503805 23.01.2009	Defer Date:11.03.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 18.3.2009.				

146	Case No.:3/46/83-ALC1/2008	Party Name:VVF LIMITED,	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Case Deferred
	HQ File :01/83/050/01231/AM09/	RLA File :03/95/040/00569/AM09/	Lic.No/Date:0310503875 27.01.2009	Defer Date:11.03.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 18.3.2009.				

147	Case No.:4/46/83-ALC1/2008	Party Name:PARIKH ENTERPRISES PVT. LIMITED	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Case Deferred
	HQ File :01/83/050/01232/AM09/	RLA File :08/24/040/00209/AM09/	Lic.No/Date:0810077614 27.01.2009	Defer Date:11.03.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 18.3.2009.				

148	Case No.:5/46/83-ALC1/2008	Party Name:RESONANCE SPECIALITY CHEMICALS PRIVATE LIMITED,	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Case Deferred
	HQ File :01/83/050/01233/AM09/	RLA File :02/24/040/00257/AM09/	Lic.No/Date:0210122600 28.01.2009	Defer Date:11.03.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 18.3.2009.				

149	Case No.:6/46/83-ALC1/2008	Party Name:RESONANCE SPECIALITY CHEMICALS PRIVATE LIMITED,	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Case Deferred
	HQ File :01/83/050/01234/AM09/	RLA File :02/24/040/00258/AM09/	Lic.No/Date:0210122601 28.01.2009	Defer Date:11.03.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 18.3.2009.				

150	Case No.:7/46/83-ALC1/2008	Party Name:LANXESS INDIA PVT.LTD.	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Case Approved
	HQ File :01/83/050/01235/AM09/	RLA File :03/95/040/00572/AM09/	Lic.No/Date:0310504046 28.01.2009	Defer Date:
	Decision : Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/62/2007/Ch.II dated 7.4.2008 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	1) Leather Chemical Tanigan XO/Syntan RT OS/Ebotan PNR containing Phenol Formaldehyde condensate 60 +/- 2% Naphthalene Formaldehyde condensate 7-8%	1 Kg	1. Phenol 2. Naphthalene	0.220 Kg 0.03 Kg
	2) Leather Chemical Tanigan 36 / Ebotan ND/Tanigan LR containing Naphthalene Formaldehyde condensate 60+/-2%	1 Kg	1. Naphthalene	0.240 Kg
	3) Leather Chemical Retingan R 12 containing Dicyanadeiamide Formaldehyde condensate : 30+/-1% Calcium Lignosulphonate 29+/-1%	1 Kg	1. Calcium Lingosulphonate	0.290 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

151	Case No.:8/46/83-ALC1/2008	Party Name:FILTRA CATALYSTS & CHEMICALS LTD.,	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Case Deferred
	HQ File :01/83/050/01236/AM09/	RLA File :03/94/040/00956/AM09/	Lic.No/Date:0310504168 28.01.2009	Defer Date:11.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 18.3.2009.			

152	Case No.:9/46/83-ALC1/2008	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Case Deferred
	HQ File :01/83/050/01237/AM09/	RLA File :03/95/040/00304/AM09/	Lic.No/Date:0310504433 29.01.2009	Defer Date:11.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 18.3.2009.			

153	Case No.:10/46/83-ALC1/2008	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Case Deferred
	HQ File :01/83/050/01238/AM09/	RLA File :03/95/040/00164/AM09/	Lic.No/Date:0310504444 29.01.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 18.3.2009.			

154

Case No.:11/46/83-ALC1/2008	Party Name:COLOURTEX INDUSTRIES LIMITED	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Case Approved
HQ File :01/83/050/01239/AM09/	RLA File :03/94/040/00943/AM09/	Lic.No/Date:0310504542 29.01.2009	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/86/2008-Ch.II dated 22.12.2008 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
Liquid Red Dye No.3 Dye Content 53% (Solvent Red Dyes)	1 Kg	1. Beta Naphthol	0.190 Kg
		2. Mix Toluidine	0.223 Kg
		3. Aniline Oil	0.060 Kg
		4. Sodium Nitrite	0.172 Kg
		5. 2 Ethyl Hexylamine	0.208 Kg
		6. Sodium Formate	0.188 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:12/46/83-ALC1/2008	Party Name:MEGHMANI INDUSTRIES LTD,	Meet No/Date:46/83-ALC1/2008	Status:Case
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155			11.02.2009	Deferred
	HQ File :01/83/050/01240/AM09/	RLA File :08/24/040/00197/AM09/	Lic.No/Date:0810077713 29.01.2009	Defer Date:11.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 18.3.2009.			

156	Case No.:13/46/83-ALC1/2008	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Case Deferred
	HQ File :01/83/050/01241/AM09/	RLA File :05/24/040/00689/AM09/	Lic.No/Date:0510235455 30.01.2009	Defer Date:11.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 18.3.2009.			

157	Case No.:14/46/83-ALC1/2008	Party Name:TETRAHEDRON LIMITED,	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Case Deferred
	HQ File :01/83/050/01242/AM09/	RLA File :04/24/040/00239/AM09/	Lic.No/Date:0410102027 30.01.2009	Defer Date:11.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 11.3.2009.			

158	Case No.:15/46/83-ALC1/2008	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Case Approved
	HQ File :01/83/050/01243/AM09/	RLA File :03/94/040/00975/AM09/	Lic.No/Date:0310505193 03.02.2009	Defer Date:
	Decision: The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/94/2006-Ch.II dated 16.1.2007 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	Lauryl Alcohol Ethoxylate with 2 moles of ethylene oxide	1 Kg	1. Lauryl Alcohol 2. Ethylene Oxide	0.684 Kg 0.318 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

159	Case No.:16/46/83-ALC1/2008	Party Name:SYNGENTA INDIA LIMITED	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Case Deferred
	HQ File :01/83/050/01244/AM09/	RLA File :03/95/040/00919/AM09/	Lic.No/Date:0310505239 03.02.2009	Defer Date:11.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 18.3.2009.			

160	Case No.:17/46/83-ALC1/2008	Party Name:SWASTIC AUTO INDUSTRIES	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Case Deferred
	HQ File :01/83/050/01245/AM09/	RLA File :05/24/040/00659/AM09/	Lic.No/Date:0510235667 03.02.2009	Defer Date:11.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 18.3.2009.			

161	Case No.:18/46/83-ALC1/2008	Party Name:SHOGUN ORGANICS LIMITED	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Case Deferred
	HQ File :01/83/050/01246/AM09/	RLA File :03/95/040/00886/AM09/	Lic.No/Date:0310505597 04.02.2009	Defer Date:11.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 18.3.2009.			

162	Case No.:19/46/83-ALC1/2008	Party Name:VIBFAST PIGMENTS PVT. LTD.,	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Case Deferred
	HQ File :01/83/050/01247/AM09/	RLA File :08/24/040/00213/AM09/	Lic.No/Date:0810077914 04.02.2009	Defer Date:11.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 18.3.2009.			

	Case No.:20/46/83-ALC1/2008	Party Name:SAINT-GOBAIN GLASS INDIA LTD	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Case Deferred
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163	HQ File :01/83/050/01248/AM09/	RLA File :04/24/040/00247/AM09/	Lic.No/Date:0410102134 04.02.2009	Defer Date:11.03.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 18.3.2009.				

164	Case No.:21/46/83-ALC1/2008	Party Name:JOHNSON MATTHEY CHEMICALS INDIA PVT. LTD.	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Case Deferred
	HQ File :01/83/050/01249/AM09/	RLA File :06/24/040/00056/AM09/	Lic.No/Date:0610015060 04.02.2009	Defer Date:11.03.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 18.3.2009.				

165	Case No.:22/46/83-ALC1/2008	Party Name:TEC LAM INDUSTRIES	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Case Deferred
	HQ File :01/83/050/01250/AM09/	RLA File :07/24/040/00560/AM09/	Lic.No/Date:0710062762 05.02.2009	Defer Date:11.03.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 18.3.2009.				

166	Case No.:23/46/83-ALC1/2008	Party Name:TEC LAM INDUSTRIES	Meet No/Date:46/83-ALC1/2008 11.02.2009	Status:Case Deferred
	HQ File :01/83/050/01251/AM09/	RLA File :07/24/040/00536/AM09/	Lic.No/Date:0710062763 05.02.2009	Defer Date:11.03.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 18.3.2009.				

Date:23.02.2009

Place:New Delhi

S.S.Mohan

Foreign Trade Development Officer